

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6969  
ANSWERED ON:18.05.2012  
ARTICLE OF THE CONSTITUTION  
Bwiswmuthiary Shri Sansuma Khunggur

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) whether inadequacy, lack of clarity and definite objective of the provisions of Article 275 (1) of the Constitution have been identified as bottleneck in undertaking developmental works within the autonomous district councils in Naga Hills, Tnesang, Mizo, Garo, Khasi and jaintia Hills in full potential;

(b) if so, the details thereof and the steps taken to remove such weaknesses for achieving optimum developmental potential of the region; and

(c) the alternative corrective measures proposed to be adopted to achieve the development potential of the region and fulfil aspiration of the poor tribals?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a) to (c): The Article 275 (1) of the Constitution of India guarantees grants from the Consolidated Funds of India each year for promoting the welfare of Scheduled Tribes. In pursuance of this Constitutional obligation, the Ministry of Tribal Affairs provides funds through the Special Area Programme namely 'Grants under Article 275 (1) of the Constitution of India' to various State Governments for the welfare of STs and upgradation of administration of Scheduled Areas. The concerned State Governments utilize these funds by implementing schemes through implementing agencies which include line departments, Autonomous District Councils etc. Bottlenecks observed if any, in undertaking development works in district council areas is an implementing issue which is to be addressed by the concerned State Government.